## Cost Benefit Analysis for regulations on mechanism on issuing regulations

	Direct		Indirect	
	COST	BENEFIT	COST	BENEFIT
Board	Allocation of resources:     i) Human Resources     ii) Administrative &     Operative Costs     iii) Advocacy Cost	The Board as a regulator seen as a transparent and fair regulatory body Increase in trust and confidence in the society towards the Board All suggestions and concerns of framing and implementing regulations considered (Bottom to Top approach)	Additional time taken in considering the public opinion and framing regulations	Accommodating concerns of public leads to a more stable, acceptable and comprehensive law     A move towards inclusive and democratic governance
Stakeholders (Debtor, Creditor, IPs IPAs, and IUs)	Research & Evaluation of impact of implementing regulations Administrative cost in giving suggestions Additional HR costs	Feel involved in the regulation making process     Stakeholders get a chance to voice their concerns and get them addressed.	Difficulty in balancing the views of all stakeholders     Additional cost of compliance	Better Compliance     Alignment of goals & expectations
Society / Economy	Additional burden on the tax payer     Additional time required to frame regulations	Robust and responsive Legal Framework Helps to maintain professional/global standards More stable laws lead to stable economy.	More regulations increase complexities for people     Time spent to study the regulations	Increases transparency and accountability Setting Standards & clarity for regulation making process Inhances predictability Principle based regulations Efficient markets. More efficient and liquid markets Increases employment and GDP Promotes entrepreneurship